

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI

CP 425/2004 IN
OA NO 2578/2003

(S)

New Delhi this the 8th April, 2005

HON'BLE MR.JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)
HON'BLE SHRI S.A.SINGH, MEMBER(A)

M.P.Gupta
Retd. Asstt. Postmaster Etah
R/o Dwarkapur
Agra Road, Etah.
(By Advocate: Sh. D.P.Sharma)

...Petitioner.

Versus

1. Shri Vijay Bhushan
Secretary-cum-Director General Posts
Department of Posts - Govt. of India
Dak Bhawan - Sansad Marg.
New Delhi.

2. Shri R.D.Pandey,
Superintendent of Post offices,
Etah Division, Etah.
(By Advocate : Shri R.N.Singh)

Respondents

ORDER (ORAL)

By Mr. Justice M.A.Khan, Vice-Chairman (J):

Learned counsel for the respondents has stated that the respondents assailed the order of the Hon'ble High Court before Hon'ble Supreme Court by filing S.L.P. which was heard on 20.1.2005 and notices had been issued to the opposite party. Learned counsel for applicant has stated that, on instructions from his client, this matter may likely to be listed before Hon'ble Supreme Court on 9.5.2005. Accordingly, he has requested to list the case for 18.5.2005.

2. On the other hand, counsel for respondents states that the present contempt petition may be disposed off and the applicant may file fresh contempt petition, if necessary after the decision of the Hon'ble Supreme Court. He has referred to the order of this Tribunal in CP 478/2004 arising out of OA 594/2004 in the matter of Darshan Singh Vs. The Chairman, Managing Committee Canteens decided on 18.3.2005 and the

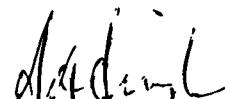
Leave to file

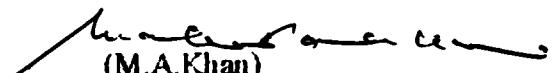
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(2)

order of Hon'ble Supreme Court in Criminal Appeal NO.CF 200100 Ram Avadh Singh Vs. Lalji Yadav and Others decided on 20.8.2001. Counsel for the applicant has submitted that the applicant may be given liberty to get ~~revived~~ the contempt petition ~~revived~~ after the matter is decided by the Hon'ble Supreme Court.

3. In view of the order of the Supreme Court, the order of this Tribunal and the request of the learned counsel for the parties, we are of the view that this contempt petition should be dismissed at this stage. Accordingly, we dismiss the same. Notices are discharged. Leave is granted to the applicant to move a fresh contempt petition or an application for revival of the contempt petition after the S.L.P. is decided or the request for granting interim stay order is refused by the Hon'ble Supreme Court in the SLP.


(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman (J)

/kdr/